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section 206 of the Income Tax Act, 1961, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 931 (E), elated the 1st December, 1980, publishing the Income-tai (Ninth Amendment). Rules, 1980. [Placed in Library. See No. LT-1554/80]

## Certified Annual Accounts (1977-78) of the Employees Provident Fund Organisation and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR. (SHRI P. VENKATA REDDY): Sir f beg to lay on the Table a. copy (in English and Hindi) of the Certified Annua! Accounts of the Employees' Provident Fund Organisation, tor the year 1977-78,, and the Audit Report thereon together with a statement giving reasons for the delay in laying the document. [Placed in Library. See N0.-LT-1538/8..]

## STATEMENTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRIMATI PURABI MUKHO-PADHVAY (West Bengal): Sir, on behalf of my colleagues, I beg to lay on the Table a copy each (in English and Hindi) of the following stateznents of the Public: A ccounts Committee:—

- (1) Statement showing action taken by Government on the recommendations [contained in Chapter I and Final replies in respect of Chapter V of 68thJRepoit (6th Lok Sabha) on Uniozi Excise Duties (1971-72).
- (2) Statement showing action taken by Government on the Recommendations contained \* in Chapter I of 144th Report (6th Lok Sabha) on Import of Rapeseed and Rapeseed Oil from Canada.

MR. CHAIRMAN: What are you doing here, Mr. Kalpnath Rai, sitting on the treasury benches? I think it is too early. (interruptions). I think you are running before time.

1450 R.S.—7.

मै इनको कहकर जा रहा हं— सुरुदम व तो मायण सर्वेश रा तो दानी हिसावे कमो देश रा।

## Reference to Dharna by the Teachers of the Delhi University in support of their demands

[Mr. Deputy Chairman in the Cha ir]

MR. DEPUTY CHAIRMAN: Now, we shall take up Special Mentions. Yes, Mr. P. Ramamurti. Please be brief.

SHRI P. RAMAMURTI (Tamil Nadu): Yes, Sir, I will be very brief.

Mr. Deputy Chairman, Sir, I wish to mention a matter of public importance. *[Interruptions]*.

MR. DEPUTY CHAIRMAN: Order, please. 'Dr. Zakaria, please. .

SHRI P. RAMA A URTI: Yes, Dr. Zakaria, please . ..

DR. RAFIQ ZAKARIA (Maharashtra): That is all right. Go ahead.

SHRI P. RAMAMURTI: Sir, I wish to mention a matter of public importance concerning the Government and tke Delhi University teachers. These teachers have been on dharna before the . Education Minister's office since yesterday. They have been driven to resorting to direct action because of the inaction of the Government of India, particularly the Minister of Education, because they have been putting up certain demands for a number of years. They have b<-en writing to the Government from 1974. Their demands went unheeded. They have been writing to the Vice-Chancellor of the University, to the Chairman of the UGC and all sorts of people.